

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 19074/2013

(From the judgement and order dated 29/04/2013 in CMWP No.35038/2012, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

ATUL KUMAR GUPTA & ANR

Petitioner(s)

VERSUS

AMIT MOHAN MITTAL & ANR

Respondent(s)

WITH I.A. 1

(With appln(s) for c/delay in filing SLP and office report)

WITH SLP(C) NO. 31004 of 2013

(With appln. for exemption from filing O.T. and with prayer for interim
relief)

Date: 01/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Amit Wadhwa, Adv.
Dr. Vinod Kumar Tewari, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

SLP (C) No.31004 of 2013

In view of the fact that the order passed by the learned Single
Judge has already been challenged by filing a special leave petition,
the learned counsel for the petitioners seeks permission to withdraw
this special leave petition.

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Under the circumstances, the special leave petition is dismissed
as withdrawn.

SLP (C) ... (CC) No.19074 of 2013

Delay condoned.

Issue notice. Dasti, in addition, is permitted.

In the meantime, there shall be stay of operation of the
impugned order.

[GEETA AHUJA]
SR. P.A.

[SNEH BALA MEHRA]
COURT MASTER